

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3848
ANSWERED ON:17.12.2012
DUAL FAMILY PENSION
Kumar Shri P.;Venugopal Shri P.

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government is considering to allow dual family pension in the cases where the pensioner is eligible to draw pension for military services as well as for civil employment;
- (b) if so, the details thereof;
- (c) whether the Government has approved that the grant of family pension to mentally / physically challenged children who are eligible to draw family pension would continue even after their marriage; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE (SHRI JITENDRA SINGH) MINISTRY OF DEFENCE

(a) to (d): Government constituted a Committee in July, 2012, headed by Cabinet Secretary for looking into the pay and pension related issues of relevance to Defence service personnel and Ex-servicemen. The Committee submitted its report and all the recommendations were accepted by the Government. The recommendations on Dual Family Pension and grant of family pension to mentally / physically challenged children even after marriage are in the process of implementation.